NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

CP No. 33(ND)/2016

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE COMPANY: Vishisht Kumar Goyal Vs. M/s Mahamaya Exports Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s)

: Ms. Kirty Arora, Advocate

For the Respondent (s): Mr. Amit Kumar, Advocate for R1 to 4

Mr. Rakesh Kumar and Mr. P. K. Sachdeva.

Advocates for R 5 & 6

ORDER

Ld. Counsels of both parties pray for an adjournment on grounds that talks of compromise have been initiated. Should the compromise not be effected, cost of Rs. 10,000/- would be imposed on both sides and the matter be heard on merits.

To come up on 20th December, 2017.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra) Member (J)